

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3951/2020

This the 26th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Irshad Ahmad Padder & ors

.....Applicants

(Advocate:- Mr. N A Tabassum-Not Present)

Versus

1. State of J&K & Ors

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/3651/2020) arises out of SWP No. 1027/2011, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...